

Saturday, May 11, 1861

***INDIAN LEG.  
COUNCIL  
DEBATES***

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***1861***

***P. L.***

MR. FORBES seconded the Motion, which was then put and carried, and the Bill was read a first and second time on the motion of Mr. Harington.

#### CRIMINAL PROCEDURE.

The adjourned Committee of the whole Council on the Bill "for simplifying the Procedure of the Courts of Criminal Judicature not established by Royal Charter" was then resumed.

Sections 132 and 133 were passed after amendments.

Sections 134 to 137 were passed as they stood.

Section 138 was passed after amendments.

Sections 139 and 140 were passed as they stood.

Section 141 was passed after amendments.

After two verbal amendments in Section 142, the consideration of that and the following Section was postponed.

Sections 144 and 145 were passed as they stood.

The further consideration of the Bill was then postponed, and the Council resumed its sitting.

#### POSTPONED ORDERS OF THE DAY.

The following Orders of the Day were postponed:—

Adjourned Committee of the whole Council on the Bill "to remove certain tracts of Country in the Rohilcund Division from the jurisdiction of the tribunals established under the general Regulations and Acts."

Committee of the whole Council on the Bill "for licensing and regulating Stage Carriages."

Committee of the whole Council on the Bill "for the levy of Port-dues in the Ports of the Concan."

Adoption of the preliminary Report of the Select Committee on the Bill "to amend Act XLII of 1860 (for the establishment of Courts of Small Causes beyond the local limits of the jurisdiction of the Supreme Courts of Judicature established by Royal Charter)," and suspension of the Standing Orders in order that the Bill may be passed through its subsequent stages.

#### CRIMINAL PROCEDURE.

MR. HARINGTON moved that the communication from the Bengal Govern-

ment which was this day reported, relative to Section 162 of the Criminal Procedure Bill, be printed.

Agreed to.

The Council adjourned.

*Saturday, May 11, 1861.*

#### PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,  
in the Chair.

The Hon'ble Sir H. B. E. Frere, H. B. Harington, Esq., H. Forbes, Esq.,	C. J. Erskine, Esq., and The Hon'ble Sir C. R. M. Jackson.
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In consequence of the indisposition of Mr. Laing and Sir Robert Napier, the Council was adjourned, on the Motion of Sir Bartle Frere, till Saturday, the 18th instant, at 11 o'clock, the Members assembled not forming the quorum required by law for a Meeting of the Council for the purpose of making laws.

*Saturday, May 18, 1861.*

#### PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,  
in the Chair.

Hon'ble Sir H. B. E. Frere, Hon'ble Major-General Sir R. Napier, H. B. Harington, Esq., H. Forbes, Esq.,	C. J. Erskine, Esq., Hon'ble Sir C. R. M. Jackson, and W. S. Seton-Karr, Esq.
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#### NEW MEMBER.

THE CLERK reported to the Council that he had received a letter from the Bengal Government, intimating that the Lieutenant-Governor had nominated Mr. Seton-Karr to be a Member of the Legislative Council.

MR. SETON-KARR was duly sworn and took his seat.

#### LIMITATION OF SUITS.

THE CLERK presented to the Council a Petition from Russickloll Ghose, praying for certain amendments in Act XIV of 1859 "to provide for the limitation of suits."